

SUPREME COURT OF INDIA

Ajay

Vs.

State of Haryana

(K.T.Thomas and R.P.Sethi JJ.)

15.01.2001

ORDER

The Text below is only a summarized version of the order pronounced

Appellant advocate not heard off due to his absence as he was unaware that appeal was listed to hearing on particular date. Supreme Court directed that matter should be heard by High Court and disposed of afresh as appeal against conviction and sentence of imprisonment is sine qua non for deprivation of liberty of citizen.